

THE HIGH COURT OF MEGHALAYA **SHILLONG**

NOTIFICATION

No. HCM.II/184/2015-Estt/177: Hon'ble the Chief Justice, High Court of Meghalaya, in exercise of powers under Rule 7 (B) (5) of the Rules of High Court of Meghalaya, 2013, is pleased to transfer and post the following Grade-II Judicial Officer (adhoc) under the Meghalaya Judicial Service as under:

Sl. No.	Name of Judicial Officer	Present Posting	Now Transferred and Posted as	Hand over charge to
1.	Smti. Rithelda Rymbai, Grade-II Judicial Officer (adhoc)	Assistant District & Sessions Judge, Shillong.	Deputy Director, Meghalaya State Judicial Academy, Shillong.	Chief Judicial Magistrate, East Khasi Hills District, Shillong.

The Judicial Officer is to join her respective Office on **15th July 2019**.

By order,

REGISTRAR GENERAL

Memo No. HCM.II/184/2015-Estt/177A

Dated Shillong 11th July 2019

Copy for information to: -

1. The Registrar-cum-Principal Private Secretary to Hon'ble the Chief Justice, High Court of Meghalaya, Shillong for his Lordship's kind information.
2. The P.S to Hon'ble Mr. Justice H.S. Thangkhiew, High Court of Meghalaya, Shillong for his Lordship's kind information.
3. The Commissioner & Secretary to the Government of Meghalaya, Law Department, Shillong with a request to invest Shri. Daniel S. Marbaniang, Grade-II Judicial Officer (adhoc), Chief Judicial Magistrate (designate), East Khasi Hills District, Shillong with powers of the Assistant District Judge, in terms of section 36 (1) (b) of the Bengal, Agra, Assam Civil Courts Act, 1887 (as adapted and amended by Meghalaya), and further invest him with such powers, wherever applicable, in terms of the relevant Acts, Rules and Regulations, etc.
4. Smti. Rithelda Rymbai, Grade-II Judicial Officer (adhoc), Assistant District and Sessions Judge, East Khasi Hills District, Shillong for information and necessary action.
5. Shri. Daniel S. Marbaniang, Grade-II Judicial Officer (adhoc), Chief Judicial Magistrate (designate), East Khasi Hills District, Shillong, transferred in terms of memo no. HCM.II/184/2015-Estt/175A dated 03.07.2019, for information and necessary action.
6. The District & Sessions Judge, Shillong/ Jowai/ Nongstoin/ Nongpoh/ Ampati/ Williamnagar/ Tura.
7. The Director, Meghalaya State Judicial Academy, Shillong.
8. The Member Secretary, Meghalaya State Legal Services Authority, Shillong.
9. The Accountant General (A&E), Shillong for information and necessary action.

10. The Director, Printing and Stationery, Shillong for publication of this notification in the next issue of the Gazette.
11. The Treasury Officer, Shillong for information and necessary action.
- ✓ 12. The Systems Analyst, High Court of Meghalaya to upload this notification in the official website of the High Court.
13. Office File.

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11/7/19


REGISTRAR GENERAL